

RRD/RD-II/KS/2199/8816/2025

The Principal Officer / Chairman & Managing Director / CEO All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 14796 and 14797 of 2025

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8816 of 2025 dated July 11, 2025 had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of Krishnamurthy G. (PAN: BSFPK6683P) ["Defaulter"] against the total dues of Rs. 12,48,934.73 (Rupees Twelve Lakh Forty-Eight Thousand Nine Hundred Thirty-Four and Seventy-Three Paisa only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas Notice of Demand dated July 11, 2025 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated July 28, 2025 has been issued to you.
- 3. Whereas the outstanding dues from the Defaulter as on date is an amount of Rs. 12,60,636.54 (Rupees Twelve Lakh Sixty Thousand Six Hundred Thirty-Six and Fifty-Four Paisa only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in Para 3 above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of EFT/NEFT/RTGS to A/c No. SEBIRRDCIS8816 of Bank of India, IFS Code- BKID00VKN04 immediately and intimate the remittance details by email to kapilsankhla@sebi.gov.in / pankajs@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	



- 5. However, if the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Mumbai on this 29th Day of August, 2025.

SEAL.

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RECOVERY OFFICER

पंकज युवराज शिंदे
PANKAJ YUVARAJ SHINDE
उप. महाप्रबंधक और वसूली अधिकारी
Dy. General Manager & Recovery Officer
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
मुंबई / Mumbai

Copy to:

Krishnamurthy G.

64, Amurth Nagar, Ballur, Panchayat Office Road Colony, Near Basaweshwara Temple, Ballur, Aftibele (Post), Anekal (Taluk), Bangalore - 562107